



S.No.1

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
SPECIAL BENCH**

ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
23.08.2022 AT 11:30 AM THROUGH VIDEO CONFERENCE.

IA (IBC) 811/2022 in CP (IB) No. 267/9/HDB/2020
U/s 9 of IBC, 2016

IN THE MATTER OF:

Survival Technologies Pvt Ltd

...Operational Creditor

Vs

Kosher Pharmaceuticals Pvt Ltd

...Corporate Debtor

C O R A M :-

JUSTICE TELAPROLU RAJANI, HON'BLE MEMBER (JUDICIAL)

SH. VEERA BRAHMA RAO AREKAPUDI, HON'BLE MEMBER (TECHNICAL)

ORDER

IA 811/2022 –

Mrs. M. Vazra Laxmi, Learned Counsel for Applicant appeared via video conference.

IA 811/2022 is filed by the IRP enclosing Form-FA for seeking permission to withdraw the CP(IB) No.267/9/HDB/2020. Having heard the submissions and having seen the documents filed by the IRP, permission is granted to withdraw the petition. Hence, **IA 811/2022 is allowed and CP is disposed of as withdrawn** and Corporate Debtor is at liberty to function through its Board of Directors henceforth.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)